

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW**

**Original Application No. 332/ 00553/2018
This the 21st day of December, 2018**

Hon'ble Ms. Jasmine Ahmed, Member - J

Smt. Sneh Lata Gautamm, widow of Ravindra Kumar (daughter of Sri Ram Sewak) r/o H. No. 432/95B/35, Chhatari Wali Building, Momin Nagar, Campwell Road, Chowk, Lucknow – 226003.

..... Applicant

By Advocate: Sri Tej Narayan Gupta

VERSUS

1. Union of India, through Secretary to Govt. of India Department of Agriculture and Cooperation, Ministry of Agriculture, Krishi Bhawan, New Delhi.
2. Director, Central Fertilizer, Quality Control and Training Institute, NH-4, Faridabad, Haryana.
3. Deputy Director, Regional Fertilizer Control Laboratory Navi Mumbai, Maharashtra.

..... Respondents

By Advocate: Sri Tej Bali Singh

ORDER (ORAL)

It is the contention of the Learned Counsel for the Applicant that the husband of the applicant died on 05.06.2014 in harness and thereafter on 18.09.2014 she preferred a representation for grant of compassionate appointment but no decision has been taken by the respondents. Thereafter the applicant has moved repeated representations on 09.06.2017 and also on 05.10.2018. Learned counsel for the applicant states that no decision has been taken for grant of compassionate appointment in the case of applicant.

2. In this regard, learned counsel for the applicant states that through RTI information dated 24.10.2018 the applicant has received the information that the case of the applicant has been sent to Department of INM, Ministry of Agriculture and Farmer Welfare, New Delhi but till date no information has been received by them. Counsel for the applicant states that a direction be given to the respondents by this Tribunal to consider the case of the applicant.

3. Accordingly, applicant is directed to give a fresh representation attaching the information received through RTI dated 24.10.2018 to the respondents and respondents are directed to take a decision at the earliest preferably within a period of three months from the date of receipt of this order. It is made clear that nothing has been commented on the merit of the case.

4. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

(Jasmine Ahmed)
Member (J)

RK

